

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

**I.A.No.56/2006
in
Petition No. 15/2005**

In the matter of

Grant of licence for inter-state trading in electricity to Instinct Advertising & Marketing Pvt. Limited, New Delhi

And in the matter of

Instinct Advertising & Marketing Pvt. Limited ... **Applicant**

And in the matter of

Instinct Advertising & Marketing Limited

ORDER

Based on an application made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act), Instinct Advertising & Marketing Pvt. Limited was on 7.9.2005 granted licence as a category `A` electricity trader for trading in whole of India, except the State of Jammu & Kashmir, subject to the terms and conditions contained in the licence.

2. The present interlocutory application has been made to inform that the name of the company is changed from Instinct Advertising & Marketing Pvt. Limited to Instinct Advertising & Marketing Limited with effect from 6.7.2006. The certificate of change of name dated 6.7.2006 issued by Asstt. Registrar of Companies, National Capital Territory of Delhi and Haryana has been placed on record along with the present application. A prayer is made to note and take on record the change in the name of Instinct Advertising & Marketing Pvt.

Limited to Instinct Advertising & Marketing Limited on the licence issued on 7.9.2005 in favour of Instinct Advertising & Marketing Pvt. Limited.

3. Consequent to issue of certificate of change of name by the Asstt. Registrar of Companies, National Capital Territory of Delhi and Haryana, as noted above, we direct that in the Commission's records, name of the licensee be changed from "Instinct Advertising & Marketing Pvt. Limited" to "Instinct Advertising & Marketing Limited" and an endorsement to that effect be made by Secretary of the Commission on the licence certificate already issued on 7.9.2005 in favour of Instinct Advertising & Marketing Pvt. Limited.

4. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-section (7) of Section 15 of the Act for their information and record.

5. With the above order, IA No. 56/2006 stands disposed of.

Sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi, dated the 11th August 2006